

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.3
CP(IB)/234(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India
V/s
Arpit Malvik Hathi
(Personal Guarantor)

.....Applicant

.....Respondent

Order delivered on 29/08/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Biju Nair, Adv.
For the Respondent :

ORDER

Application is filed by State Bank of India under Section 95 of the Code seeking initiation of Insolvency Resolution Process against the personal guarantor of the Corporate Debtor. Issue notice.

Learned Counsel for the applicant requests for appointing the Insolvency Professional Mr. Sunil Kumar Kedia, Registration No. IBBI/IPA-001/IP-P00028/2016-2017/10064 as Resolution Professional. A declaration with respect to no disciplinary proceedings being pending against the RP is also given in Part-IV of the application. In view thereof, Mr. Sunil Kumar Kedia is appointed as RP in accordance with the provisions of Section 97 of the Code.

Interim Moratorium under Section 96 of the Code shall commence from 18.04.2022, the date of application. The RP Mr. Sunil Kumar Kedia is directed to file report within ten days.

List the matter for further consideration on 06.10.2022.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**